MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION
New Delhi, the 24th May, 2016

G.S.R. 541(E).— In exercise of the powers conferred by section 29A of the Cost and Works Accountants Act, 1959 (23 of 1959), read with sub-rule (1) of rule 8 of the Cost and Works Accountants (Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and allowances of the Chairperson and members of the Board) Rules, 2006, the Central Government hereby makes the following further amendments in the notification of the Government of India in the Ministry of Corporate Affairs, number G.S.R. 1693 (E) dated the 3rd October, 2007, namely:-

2. In the said notification, for serial numbers (1), (4) and (5) and the entries relating thereto, the following serial number and entries shall respectively be substituted, namely:-

“(1) Shri Shakti Sinha
D-8, Tower 6, New Moti Bagh
New Delhi-110023
Chairperson”

“(4) Shri Sivaraman Gopalakrishnan
Institute of Cost Accountants of India
Member”

“(5) Shri Kunal Banerjee
Institute of Cost Accountants of India
Member”

3. This notification shall take effect from the date of its publication in the Official Gazette.

[F. No. 2/23/2006-PI]

K. V. R. MURTY, Jt. Secy.